

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 105**  
New CA-86/2024

**In**  
**CP.CAA-44(ND)/2023**

**IN THE MATTER OF:**

Rubicon Mercantile Pvt Ltd. AND Meghmala .... Petitioner/Applicant  
Marketing Pvt. Ltd.

**Order under Section 230-232 of the Companies Act, 2013**

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Raghav Agarwal (CS), Mr. Saral Sharma Adv.  
For Respondent :

**ORDER**

**New CA-86/2024**

This application has been filed seeking rectification of order dated 10.04.2024 passed by this Tribunal.

Mr. Raghav Agarwal (CS) appearing for the Applicant has submitted that the appointed date has been mentioned as 01.04.2024 should be changed to 01.04.2023 so as to enable the company to make necessary statutory compliances and file the relevant documents.

After arguing the matter for some time, Mr. Raghav Agarwal (CS) appearing for Applicant sought time to place on record the necessary documents and case laws, if any, on record in support of the prayer.

List the matter **on 29.04.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**